

HIGH COURT OF KARNATAKA BENGALURU

May 28, 2021

N O T I C E

A Division Bench headed by Hon'ble the Chief Justice in Writ Petition No.6435 of 2020 and connected matters, passed the following order on May 27, 2021, extending all the interim orders passed by the Karnataka High Court (Principal Bench and Benches at Dharwad and Kalaburagi, all the District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunals and all other Tribunals in the State, over which the High Court of Karnataka has power of superintendence, which were due to expire on 29th May, 2021.

"21. As directed in paragraph.4 of the order dated 16th April, 2021, interim orders passed by various Court were extended. Paragraph.4 of the order dated 16th April, 2021 reads thus:

"4. We issue the following interim directions:

(i) All interim orders passed by the Karnataka High Court (principal seat and Benches at Dharwad and Kalaburagi), all the District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunals and all other Tribunals in the State over which this Court has the power of superintendence which are due to expire in the period between 17th April, 2021 and 29th May, 2021 will continue to operate till 29th May, 2021.

(ii) If any orders of eviction, dispossession or demolition have been passed by the High Court, District Courts or Civil Courts, the same shall remain in abeyance till 29th May, 2021.

(iii) It is, however, made clear that if any party desires to apply for vacating the interim orders, it will be open for the said party to apply to the concerned Courts/Tribunals praying for vacating the orders. If such applications are made, the Courts/Tribunals are free to consider the same in accordance with law without being influenced by continuation of interim reliefs by this Court".

Paragraph.2 of the order dated 22nd April, 2021 reads thus:

"2. We direct that the interim orders of bail and interim orders of pre-arrest bail passed by various Criminal Courts in Karnataka which are likely to expire between 23rd April, 2021 and 29th May, 2021 shall stand extended to 29th May, 2021. However, if applications are made by the State or prosecuting agency or by any person for cancellation of the bail, the concerned Courts will hear such applications in accordance with law".

22. We direct that the interim directions issued on 16th April, 2021 and 22nd April, 2021 which are quoted above shall continue to operate till 5th July, 2021.

BY ORDER OF THE HON'BLE COURT,

**SD/-
(K.S. BHARATH KUMAR)
REGISTRAR (JUDICIAL)**